

†جناب جاوید علی خان (اترپردیش): مہودے، میں بھی خود کو اس موضوع سے سمبڈ کرتا ہوں۔

MR. CHAIRMAN: Dr. Fauzia Khan ...*(Interruptions)*...

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Kindly allow him. ...*(Interruptions)*... Listen to him for two minutes. ...*(Interruptions)*...

MR. CHAIRMAN: Dr. Fauzia Khan ...*(Interruptions)*... Only the listed Business ...*(Interruptions)*... Nothing will go on record. ...*(Interruptions)*... I have called Dr. Fauzia Khan. ...*(Interruptions)*...

प्रो. मनोज कुमार झा : \*

श्री संजय सिंह : \*

MR. CHAIRMAN: Sanjayji, please settle down. ...*(Interruptions)*... Dr. Fauzia Khan, please take the floor. ...*(Interruptions)*..

### **Rising incidents of acid attacks in the country due to easy availability of corrosive substances**

DR. FAUZIA KHAN (Maharashtra): Sir, the matter of urgent public importance that I want to raise is on acid attacks. ...*(Interruptions)*...

MR. CHAIRMAN: I have understood. I have to control the proceedings. ...*(Interruptions)*... We have to take up the Listed Business. You take your seat. ...*(Interruptions)*... आप बैठ जाइए। ...*(व्यवधान)*...

PROF. MANOJ KUMAR JHA (Bihar): Sir, please allow me for 30 seconds. ...*(Interruptions)*...

MR. CHAIRMAN: No; please sit down. ...*(Interruptions)*...

---

† Transliteration in Urdu script.

\* Not recorded.

DR. FAUZIA KHAN: Sir, all it takes is a bit of acid to cause irreparable damage and transfer her body into a mangled heap of bones and flesh charred beyond recognition. ...*(Interruptions)*...

MR. CHAIRMAN: Please...*(Interruptions)*... Prof. Manoj Jha will see me in my Chamber. ...*(Interruptions)*... आप बैठ जाइए। ...*(व्यवधान)*... Dr. Fauzia Khan...*(Interruptions)*... Prof. Jha, please see me in my Chamber. ...*(Interruptions)*...

DR. FAUZIA KHAN: Sir, please put the House in order. I would like to make my submission.

MR. CHAIRMAN: Yes, please. ...*(Interruptions)*...

**श्री राम नाथ ठाकुर (बिहार):** सभापति महोदय, यह क्या हो रहा है? ...*(व्यवधान)*...

MR. CHAIRMAN: Please take your seat. ...*(Interruptions)*...

DR. FAUZIA KHAN: Sir, all it takes is a bit of acid to cause irreparable damage and to transform a face or a body into a heap of bones and flesh charred beyond recognition. ...*(Interruptions)*... It is a heinous crime driven by the most malicious intents. A majority of reported cases of acid attacks are against young women of marriageable age, most of them who refuse a proposal for marriage or who refuse to enter into a relationship or withdraw from a relationship.

Despite the existence of laws, the crime of acid attacks continues unabated. The reason is that acids can be procured easily, as there is laxness in implementation of the regulations. It is the implementation that is important. There is high prevalence of illegal sale of acid. Recently, on the 14<sup>th</sup> of December, a girl in Delhi was attacked by three assailants in Dwarka on her way to school by some acid-like substance. The accused have been arrested. They had allegedly procured the substances through *Flipkart*, an e-commerce website, paying for it through e-wallet. The nature of crime remains the same but the modes are changing. While browsing for hydrochloric acid on e-commerce website, the search shows a brownish plastic substance, a bottle containing toilet cleaner acid for merely Rs.189. On another e-commerce website, a 500 ML hydrochloric acid bottle is being sold for Rs.600. Hence, I request the Government to implement the regulations strictly.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI AJIT KUMR BHUYAN (Assam): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JOSE K. MANI (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI A.A. RAHIM (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI R. GIRIRAJAN (Tamil Nadu): Sir, I associate myself with the matter raised by the hon. Member.

SHRI N.R. ELANGO (Tamil Nadu): Sir, I associate myself with the matter raised by the hon. Member.

SHRI JAWHAR SIRCAR (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JAVED ALI KHAN (Uttar Pradesh): Sir, I associate myself with the matter raised by the hon. Member.

SHRIMATI SULATA DEO (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA: Sir, I also associate myself with the matter raised by the hon. Member.

MR. CHAIRMAN: Shri Rajmani Patel. ...*(Interruptions)*...

**श्री राजमणि पटेल (मध्य प्रदेश) :** माननीय सभापति जी, मैं बहुत ही ...*(व्यवधान)*...

PROF. MANOJ KUMAR JHA: Sir, please allow me for 30 seconds. ...*(Interruptions)*...

MR. CHAIRMAN: Take your seat. ...*(Interruptions)*...

**श्री राजमणि पटेल :** सर, लाठीचार्ज वगैरह हुआ है। ...*(व्यवधान)*...

MR. CHAIRMAN: I have already asked the hon. Member to see me in my Chamber. ...*(Interruptions)*... There are ways to find a way out. ...*(Interruptions)*... Shri Rajmani Patel. ...*(Interruptions)*... Please maintain order in the House. We are all dignified people. ...*(Interruptions)*... I have given my stand.

PROF. MANOJ KUMAR JHA: Sir, I am begging for 30 seconds.

MR. CHAIRMAN: I quite appreciate. I have noted it. ...*(Interruptions)*...

PROF. MANOJ KUMAR JHA: I want to express my opinion on behalf of people of Bihar. ...*(Interruptions)*...

MR. CHAIRMAN: I have yielded... ...*(Interruptions)*...

**श्री राम नाथ ठाकुर:** सर, हम राज्य सभा में नहीं बोलेंगे तो कहाँ बोलेंगे? ...*(व्यवधान)*... हम सदन में नहीं बोलेंगे तो फिर बोलेंगे कहाँ? ...*(व्यवधान)*...

PROF. MANOJ KUMAR JHA: The National Human Rights Commission...*(Interruptions)*...human rights...*(Interruptions)*... This cannot be accepted. This House is the Council of States. ...*(Interruptions)*...

MR. CHAIRMAN: Prof. Jha, you are misusing the platform of this House now. ...*(Interruptions)*... Please don't do it. ...*(Interruptions)*... Shri Rajmani Patel. ...*(Interruptions)*...

**श्री राम नाथ ठाकुर :** सर, यह अन्याय हो रहा है। ...*(व्यवधान)*... गुजरात नहीं गया, हरियाणा नहीं गया, उत्तर प्रदेश नहीं गया, तो बिहार में ही क्यों? ...*(व्यवधान)*...

**श्री सभापति:** आप बैठिए, बैठिए। ...*(व्यवधान)*... श्री राजमणि पटेल। ...*(व्यवधान)*...

#### **Appointment of Vice-Chancellor of Allahabad University**

**श्री राजमणि पटेल (मध्य प्रदेश) :** माननीय सभापति जी, मैं इलाहाबाद विश्वविद्यालय में की गई अयोग्य नियुक्तियों को निरस्त किए जाने के संबंध में एक महत्वपूर्ण मुद्दा उठाना चाहता हूँ।

इलाहाबाद केन्द्रीय विश्वविद्यालय भारत का एक प्रमुख शिक्षा-केन्द्र है, जिसकी गुणवत्ता एवं मेरिट की एक पहचान है। इलाहाबाद विश्वविद्यालय में कुलपति पद के लिए एक विज्ञापन जारी किया गया था, जिसमें प्रोफेसरशिप के कार्य का 10 वर्ष का अनुभव माँगा गया था। इसमें तीन प्रत्याशी जो सभी अर्हताओं को पूरा करते थे, उनको न लेकर अर्हता पूरी नहीं करने वाली प्रत्याशी प्रोफेसर संगीता श्रीवास्तव की नियुक्ति उप कुलपति के पद पर इलाहाबाद विश्वविद्यालय में की गई, जो पूर्णतः अवैध है, उनके पास 10 वर्ष का अनुभव नहीं है। महोदय, 10 वर्ष का अनुभव नहीं होने के कारण सरदार पटेल विश्वविद्यालय, गुजरात तथा उत्तराखण्ड विश्वविद्यालय के उप कुलपतियों को हटाया गया है, लेकिन इलाहाबाद के कुलपति को नहीं हटाया गया।

माननीय सभापति महोदय, उच्च न्यायालय में विक्रम नाथ जी न्यायाधीश हैं, उन्हीं की पत्नी प्रोफेसर संगीता श्रीवास्तव हैं। इस वजह से उनको अयोग्य होने के बावजूद नहीं हटाया गया। यह बहुत गम्भीर प्रकरण है। इलाहाबाद विश्वविद्यालय के छात्र इसको लेकर और छात्र संघ की बहाली को लेकर अनवरत आंदोलन कर रहे हैं। उनके ऊपर लाठी चार्ज किया गया है, गोली चार्ज